Strict surveillance and enforcement at import and export points. (v)

Written Answers to

- (vi) Strict enforcement of provisions of Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985.
- (vii) The Border Guarding Forces such as Border Security Force and Shashastra Seema Bal have been empowered under the NDPS Act for making interdiction of narcotic drugs.
- (viii) Increased international co-operation, for exchange of information and investigative assistance in administering control over the movement of Narcotic Drugs and Psychotropic Substances and Precursor Chemicals.
- Financial assistance is being provided to eligible States for strengthening (ix) their narcotic units.
- (x) Monetary rewards for information leading to seizures of Narcotic drugs/ destruction of illicit crops to informers and officers are being provided.

As reported by Narcotics Control Bureau, the number of cases of drug trafficking registered in the country for the last three years are given below:-

Years	No. of cases registered.
2009	18438
2010	17950
2011	15665

The offenders are prosecuted under the relevant provisions of Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985.

(c) and (d) In the Narcotic Drugs and Psychotropic Substances (Amendment) Bill 2011, Clause 5 ibid, it is proposed to amend Section 27 of the Narcotic Drugs and Psychotropic Substances Act, 1985 to reduce the punishment for consumption of cocaine, morphine etc. to six-months from the existing one-year. The existing provision of Section 27 has created an anomalous situation where a person who buys and consumes cocaine, morphine, heroin, etc is liable to a one-year imprisonment whereas the peddler who sells small quantity of these drugs gets only six-months imprisonment under Section 21. However, the Standing Committee on Finance in its report on the Narcotic Drugs and Psychotropic Substances (Amendment) Bill 2011 has recommended that status quo should be maintained in respect of punishment for consumption of cocaine, morphine, heroin, etc, i.e. one-year imprisonment and that the punishment for trafficking in 'small quantity' should be enhanced to one-year imprisonment from the existing six-months imprisonment in the NDPS Act.

Granting special status to districts under Article 371

2886. SHRI M. VENKAIAH NAIDU: Will the Minister of HOME AFFAIRS be pleased to state:

- whether Government is in receipt of a request from the Government of Karnataka for amendment of Article 371 of the Constitution to give special status to districts of Hyderabad- Karnataka region for their development;
 - (b) if so, for how long is it pending with the Central Government; and
 - what is the action taken so far on this request? (c)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) Yes, Sir. A proposal was received from Government of Karnataka on 22.3.2011 to amend Article 371 of the Constitution of India to provide region-wise reservation in employment and admission to educational institutions in Karnataka, including Hyderabad-Karnataka region which consists of districts of Gulbarga, Yadgir, Richur, Bidar, Koppal and Bellary, on the lines of provisions in Article 371 D of the Constitution of India with respect to Andhra Pradesh.

Since the matter involves issues which are of constitutional nature, it requires wide consultation. No definite timeframe can be specified in this regard.

Inducting more women in police organisation to deal with human trafficking

2887. SHRI ISHWAR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- whether the Union Government has directed the State Governments to (a) induct more women in police organisation as a supplementary measure to deal with human trafficking in the country;
 - (b) if so, the details thereof; and
 - the State-wise response of the State Governments thereto? (c)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) Ministry of Home Affairs, Government of India has issued an Advisory dated 4th September, 2009 wherein States have been advised to increase the overall representation of women in Police Forces at all levels so that they constitute about 33% of the police.

As far as Human Trafficking is concerned, Ministry of Home Affairs, Government of India has released a sum of Rs. 8.72 crores for establishment of 115 Anti Human